

ITEM NO.9

Virtual Court 2

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL)..... Diary No(s).11004/2020

GANGA GIRI GOSWAMI

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(I.A. NO.48492/2020 PERMISSION TO FILE APPLICATION FOR DIRECTION)

Date : 05-05-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s)

Mr. Colin Gonsalves, Sr. Adv.
Mr. Satya Mitra, AOR

For Respondent(s)

Mr. Tushar Mehta, SG

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through video conferencing.

Heard Mr. Colin Gonsalves, learned senior counsel for the petitioner and Mr. Tushar Mehta, learned Solicitor General appeared for the Union of India.

By this petition, the petitioner has asked for a direction to expedite repatriation of the Nepali citizens through diplomatic channels who stuck in India at the India-Nepal border in Pithoragarh and Champawat districts in the State of Uttarakhand. This Court on 30.04.2020 requested the learned Solicitor General, who appeared for the Union of India, to get instructions in the matter.

Mr. Colin Gonsalves, learned senior counsel himself has stated that after the last order was passed on 30.04.2020 positive development was taken and large number of Nepali citizens have been sent back to Nepal but still there are about 214 persons who have not yet been sent.

Mr. Tushar Mehta, learned Solicitor General submitted that he shall look into the matter and if there are still Nepali citizens who need to be sent, necessary steps shall be taken.

Mr. Colin Gonsalves further submitted that there are large number of Indian Citizens who were stranded in Nepal and they are not able to come to India.

Mr. Tushar Mehta submits that he has received instructions yesterday that consulate at Nepal is taking all necessary care of those Indian citizens and the Government has decided to bring back those Indian citizens after 07.05.2020 and necessary steps in that regard are being taken.

In view of the above statement of learned Solicitor General, we are of the view that nothing more required to be done in this petition. The Union of India is already taking necessary steps with regard to the grievances raised in the petition. Recording the aforesaid statement, we close the petition.

Pending application(s), if any, stands disposed of.

(ARJUN BISHT)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER